

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

33. C.P. 4459/2018

CORAM: SHRI H. V. SUBBA RAO, HON'BLE MEMBER (J)  
SHRI. PRABHAT KUMAR, HON'BLE MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **09.03.2023**

NAME OF THE PARTIES: Vanessa Estates Pvt Ltd.

V/s.

Registrar of Companies, Mumbai.

SECTION 252 OF COMPANIES ACT, 2013

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**ORDER**

Heard Mr. Avinash R. Khanolkar, counsel appearing for the petitioner. The above petition is filed by the petitioner for restoration of the name of the Petitioner's company which was struck down by Registrar of Companies due to non-filing of Financial Statement ever since the date of commencement of the business. It is the admitted case of the petitioner that the company has no assets except a development agreement for development of a slum rehabilitation project which was enter into way back in 2017. The paid-up capital of the company is hardly Rs. 1 lakh and the petitioner has not even appears to have opened a bank account till date. In the light of the above facts and circumstances, this Bench did not find any just and reasonable cause for ordering restoration of the name of the petitioner. Accordingly, there is no merit in the above petition and the same **is dismissed**.

Sd/-  
PRABHAT KUMAR  
Member (Technical)  
--Rajeev--

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)